GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3675
ANSWERED ON:11.08.2015
Trafficking of Minor Girls and Children

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of trafficking of women/minor girls and children in large number in the country;
- (b) if so, the number of such cases reported during the last three years and the current year, State-wise;
- (c) whether the involvement of placement agencies, self-help groups, NGOs and hospitals have also been reported in the cases of child trafficking in

the country, if so, the details of such cases reported and the action taken thereon during the said period, State-wise;

- (d) whether the missing children are reported to have been forced into begging, trafficking and are sexually abused and if so, the details thereof; and
- (e) the measures taken by the Government to check human trafficking particularly the trafficking of children and rehabilitation of the trafficked people in the country?

Answer

Minister of State in the Ministry of Home Affairs (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): As per information provided by the National Crime Records Bureau (NCRB), a total of 3,554, 3,940 and 5,466 cases of human trafficking were reported in the country during 2012, 2013 and 2014, respectively. Furthermore, a total of 932 cases, 1,330 cases and 2,215 cases were reported under child trafficking during 2012, 2013 and 2014 respectively.

-2/-

-2-

- L.S. US.Q. No. 3675 . For 11.08.2015
- (b): State/UT wise cases registered, cases charge sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under human trafficking & child trafficking during 2012-2014 is enclosed at Annexure I & Annexure I.
- (c): Details of child trafficking cases registered by Delhi Police in which involvement of placement agencies, self help groups and hospitals have been reported during the year 2012, 2013, 2014 and current year 2015(upto 15.7.2015) is as under:

Year No of cases reported Persons arrested

2012 03 09

2013 09 21

2014 14 15

2015

(upto 15.7.15) 11 20

- (d): As per the information provided by the NCRB, details of all India gender-wise missing/traced children alongwith the purpose for the year 2012 2015 (as on 30.7.2015) is enclosed at Annexure-III.
- (e): The Government of India has taken various steps to combat human trafficking and has adopted a multi-pronged approach alongwith concerned Ministries and stakeholders, as detailed below:-
- (i) Enactment of Criminal Law (Amendment) Act, 2013, wherein Section 370 of the Indian Penal Code has been substituted with Section 370 and 370A of IPC which provide for comprehensive measures to counter the menace of Human Trafficking.
- (ii) Establishment of Anti Human Trafficking Units(AHTUs) in 225 districts of the country.
- (iii) Issue of comprehensive advisories on Human Trafficking (available at stophumantrafficking mha.nic.in/forms/Sublink1.aspx? lid=92).
- (iv) Organization of periodic meetings with Nodal Officers of AHTUs and concerned Ministries to review the efforts taken to combat Human Trafficking.
- (v) The Ministry of Women and Child Development is implementing Ujjawala A comprehensive Scheme for Prevention of Trafficking

and Rescue, Rehabilitation, Re-integration and Repatriation of Victims of Trafficking.

(vi) Ministry of Railways has issued a detailed Standard Operating Procedure (SOP) in accordance with the Juvenile Justice (Care & Protection Act) 2000 and the related rules, to ensure care and protection of children in contact with railways.